

(SHRI DINESH GOSWAMI) : Madam I would like to make brief speech on the three Bills together and then I will introduce. I would like to make a brief speech on these three Bills. These are very important Bills.

THE DEPUTY CHAIRMAN: Do not make a speech. Please be brief... *(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER) : Madam, are we expected to say something on the introduction of these Bills ?... (*Interruptions*)...

THE DEPUTY CHAIRMAN : Just a minute. .(Interruptions). . Mr. Goswami, you do not make a speech. You just introduce the Bills.

SHRI DINESH GOSWAMI: Madam, "I beg to move for leave to introduce a Bill further to amend the Constitution of India."

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI:
Madam, I introduce the Bill.

CONSTITUTION (SEVENTY-FIRST AMENDMENT) BILL, 1990

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Madam, "I beg to move for leave to introduce a Bill further to amend the constitution of India".

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI:
Madam, I introduce the Bill.

**REPRESENTATION OF THE
PEOPLE (AMENDMENT) BILL,
1990**

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) : Madam, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1990 and the Representation of the People Act, 1951.

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI :
Madam, I introduce the Bill.

GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL, 1990

**THE MINISTER OF STATE
IN THE MINISTRY OF HOME
AFFAIRS (SHRI SUBODH KANT
SAHAY) :** Madam, I beg to move
for leave to introduce a Bill further
to amend the Governors (Emolu-
ments, Allowances and Privileges)
Act, 1982.

The question was put and the motion was adopted.

SHRI SUBODH KANT SAHAY : Madam, I introduce the Bill.

**REFERENCE TO THE RUMOUR
OF RESIGNATION BY THE
MINISTER OF HOME AFFAIRS
AND MINISTER OF RAILWAYS**

SHRI SURESH KALMADI (Maharashtra) : Madam, we have heard that the Home Minister and the Railway Minister has resigned. ..(Interruptions).. Let the House be taken into confidence... (Interruptions)...

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) :
मेरी जानकारी में . . . (व्यवधान)

उपसभापति : आप बैठ जाइए। मैंने आपको अनुमति नहीं दी है। . . .
(व्यवधान)

Nothing should go on record..
(Interruptions).. I have to take up Special Mentions only. I am not allowing anything else..(Interruptions).. Nothing else to go on record..(Interruptions)..

डा० रत्नाकर पाण्डेय * . . .

THE DEPUTY CHAIRMAN:
I would request honourable Members to take their seats. No recording when I don't permit. (Interruptions) I have not permitted any of you. Please take your seats. It is not going on record. (interruptions) You ask the Chairman. Learn manners. You ask the Chairman and if he gives permission, I will allow the discussion. Now you take your seat.

SHRI V. NARAYANASAMY
(Pondicherry) : *

THE DEPUTY CHAIRMAN:
I say you take permission of the Chairman and if he allows a discussion, I will allow you to speak. Now it is not going on record.

SHRI S. S. AHLUWALIA
(Bihar) ; *

DR. RATNAKAR PANDEY:
(Not recorded).

THE DEPUTY CHAIRMAN:
I repeat, I have said without the permission of the Chairman, I cannot allow anything. Please take your seat. (Interruption) No, nothing is going on record. I have called Special Mentions. I am calling Mrs. Veena Verma. (Interruptions) Mrs. Veena Verma is not here. Then Mr. Hanumanthappa. (Interruption) I have called one of your Members to make a special mention. Please allow him. (Interruptions) Mr. Hanumanthappa, do you want to

speak or do you not want to speak?
(Interruptions)

THE DEPUTY CHAIRMAN:
Just a minute. I have been telling the hon. Members that I want to restore some order in this House. There is a procedure which I have been reminded of. And I want to remind the Members in return that I am going to go by procedure. You take the permission from the Chairman and I will allow you any discussion and anything under the sun, but not without the proper permission from the Chairman.

I will ask Mr. Hanumanthappa to speak. (Interruptions)

SHRI V. NARAYANAN
SAMY: * (Interruptions)

The DEPUTY CHAIRMAN:
I have said very clearly, you might speak; you might speak as much as you like. But nothing is going on record. So what is the point in wasting the time of the House? You take the permission of the Chairman and I will allow you discussion on any subject under the sun-provided you come with a proper authority to discuss it and take it before the House. I am reminding the sensible Members of the House to take note of it.

SHRI VISHVJIT P. SINGH
(Maharashtra) : Madam,...

THE DEPUTY CHAIRMAN :
I have not yet identified you. Before I finish my Special Mentions I may not identify you. Till that period please keep quiet. I would request you to take your seat. I will identify you after I finish the Special Mentions (Interruptions)

SHRI VISHVJIT P. SINGH: *

DR. RATNAKAR PANDEY:
(Interruptions)

THE DEPUTY CHAIRMAN :
It does not make any difference to the Chair if Members associate with anything. It does not make any difference to me. I am only saying: Members, please come properly with the order of the Chairman and a time properly allocated for discussion on anybody. I will permit You. Now, I will request.. (*Interruptions*) Please Mr... Vishujit Singh, take your seat. Thank you very much.

SHRI S. S. AHLUWALIA: *
(*Interruptions*)

THE DEPUTY CHAIRMAN:
Mr. Bagrodia, you said something about the privilege. You may move it... (*Interruptions*)

SHRI SANTOSH BAGRODIA
(Rajasthan) : Madam Deputy Chairman, on 15th March, against Question No...

THE DEPUTY CHAIRMAN :
What do you want to read ? Is it about the privilege? You cannot read about it. (*Interruptions*) Your privilege motion has been received by the Chairman. It is under his consideration. Whatever instructions he gives for admission or non-admission, I will report back in due course. Now, you take your seat. (*Interruptions*)

THE DEPUTY CHAIRMAN :
Mr. Bagrodia, just a minute. There are certain procedures. Now you are a Member of this House for a long time. There is a procedure. You give the Privilege Motion and it has to be admitted by the Chairman. You can say : "What about my-Privilege Motion?" You don't read it. If you read the Privilege Motion, then where is the question of admission by the Chairman ? When he admits, then we will discuss it. Please take your seat. You can say that it is a Privilege Motion against so and so. But don't read it.

*(Not recorded)

SHRI SANTOSH BAGRODIA:
My Privilege Motion is against Mr. Madhu Dandavate who has given wrong information to the Parliament and who has misled the Parliament.

THE DEPUTY CHAIRMAN :
Let the Chairman admit it.

SHRI KAHNU CHARAN
LENKA (Orissa) : I want to know what has happened to my Privilege Motion.

THE DEPUTY CHAIRMAN :
Your Privilege Motion has gone to the Ministry for their comments. As soon as the comments come. I will tell you

SHRI VISHVJIT P SINGH:
Madam,...

THE DEPUTY CHAIRMAN:
Just now Mr. Hanumanthappa is not in the Chair. The day he is in the Chair I will ask him to allow you.

श्री राम अबधेश सिंह (बिहार) : महोदया, मैं आपसे अर्ज कर रहा हूँ कि प्रिविलेज के बारे में नोटिस देकर आपका सचिवालय से जाता है। यह मेरा अपना अनुभव है। मेरे दो ऐसे प्रिविलेज थे और तीन साल हो गये हैं, आज तक कोई सूचना नहीं आई। चूँकि प्रिविलेज के मामले पर आप हम लोगों की प्रोटेक्टर हैं इसलिए मेरा निवेदन है कि जब इस तरह का कोई सवाल उठे तो उसको सीरियसली लिया जाये यह बात नहीं होनी चाहिए कि आप मंत्रालय को लिखेंगे, फिर वह जाएगा और तब जब आएगा। इस आने-जाने में तीन साल बीत जाते हैं तथा प्रिविलेज उठाया जाता है उसका कोई मकसद नहीं निकलता है। इसलिए महोदया, आज भी मेरा एक प्रिविलेज का सवाल है जिसे मैं आपके सामने रखना चाहता हूँ। मुझे एक मिनट की अनुमति दी जाये।

महोदया, दिल्ली के जो लैफ्टिनेंट गवर्नर हैं श्री अर्जुन सिंह, उनसे मैं समय लेकर एक सावजनिक सवाल के बारे में विचार करने के लिए मिलने गया था ... (व्यवधान)

उपसभापति : यह आपका प्रिविलेज का सवाल है ... (व्यवधान) मैं आपकी सुन लूंगी पर आप मेरी एक बात सुनिए कि जो निर्धारित प्रोसीजर है, मेहरबानी करके आप उस प्रोसीजर पर चलें। आपने प्रिविलेज दिया तो हमारा कार्यालय कोई सांता नहीं है। यह मामला मंत्रालय को जाता है। जैसे ही जवाब आएगा, हम आपको बता देंगे।

श्री राम अवधेश सिंह : मंत्रालय कभी स्वीकार नहीं करता है। वह कह देते हैं कि हमने ऐसा नहीं कहा। वह बाहर के एम०पी० की बात नहीं सुनेंगे। मैं कहना चाहता हूं कि सारे एम०पीज के अधिकारों का हनन हुआ है और यह बहुत गंभीर मामला है। महोदया, यह कोई साधारण बात नहीं है। कोई एम०पी० समय लेकर मिलने जाए और उनसे कह दें कि आप लोकल एम०पी० नहीं हैं। इसलिए हम आपकी बात नहीं सुनेंगे ... (व्यवधान) हमने कहा कि आप मैरिट पर सुनिए। मैरिट नहीं है तो मत सुनिये ... (व्यवधान)

श्री सुरेन्द्रजीत सिंह अहलुवालिया : यह गंभीर बात है।

उपसभापति : सारे एम०पीज की इज्जत करनी चाहिए, बैठ जाइए।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : महोदया, मैं यह जानना चाहता हूं कि क्या सरकार के कुछ ऐसे डायरेक्टिब्ज हैं कि लोकल एम०पीज से बात करके फ़ैसला करेंगे? क्या सरकार के कुछ ऐसे डायरेक्टिब्ज हैं, यह मुझे बताइए।

THE DEPUTY CHAIRMAN : I warn the Members. Please take your seats. Otherwise, I will pass over Mr. Hanumanthappa. Take your

seats. No hing will go on record untill and unless I permit.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय उपसभापति महोदया, इसका संबंध सारे सदन से है और यह प्रश्न सदन की गरिमा से जुड़ा हुआ है। यदि कोई भी संसद सदस्य किसी भी उपराज्यपाल या किसी अधिकारी से समय लेकर मिलने जाता है और वह अधिकारी उनसे यह कहता है कि आप चूंकि दिल्ली के संसद सदस्य नहीं हैं इसलिए मैं आपकी बात नहीं सुनूंगा, यह मेरी अपनी राय से सारे सदन की अमानता है ... (व्यवधान) इसको प्रिविलेज कमेटी में आपको भेजना चाहिए।

THE DEPUTY CHAIRMAN : I have already said from here that the privileges of the Members of Parliament will be protected. I have said it not once but many times. He can give notice for a Privilege Motion. There is a procedure. I say from this Chair with all responsibility and emphasis that I will protect the privileges of the Members. Now, please let me go ahead with the business.

डा० रत्नाकर पाण्डेय : राम अवधेश जी को बहुत बेइज्जत किया है लैफ्टिनेंट गवर्नर ने। उसको बुलाकर यहाँ सजा दें।

उपसभापति : अब ज्यादा कहने की जरूरत नहीं है।

श्री राम अवधेश सिंह : कल आयेगा तो फिर कल डिस्कशन होगा ... (व्यवधान)

उपसभापति : मैं बता दूँगी ... (व्यवधान) हनुमन्तप्पा जी आप एक्स एम० पीज के बारे में बोल रहे हैं वह भी बोल दीजिए।

श्री एच० हनुमन्तप्पा (कर्णाटक) : वही बोल रहा हूँ।

THE DEPUTY CHAIRMAN : Mr. Hanumanthappa.

SHRI H. HANUMANTHAPPA:
Madam, before I go to my special Mention.....

उपसभापति : एम० पीज : ह्रीं एक्स
एम० पीज के लिए आपका स्पेशल मेंशन
है।

SHRI H. HANUMANTHAPPA :
Madam, before I go to my regular Special Mention, I would like to say that I sought your indulgence to raise an important matter and you were kind enough to permit me. First I will raise that matter and then come to my special Mention.

Madam, if anybody comes to power or becomes a Minister or even becomes a Prime Minister, he will not get any licence to murder the people day in and day out. Madam everyday we are reading in the press that Fatehpur is drawing the headlines in the press about the killings of Harijans. Of late, on 27-5-1990, in Fatehpur district, in the Fatehpur constituency from where the hon. Prime Minister of this country is elected, under Hussainganj police thana, in Hybetpur, a Scheduled Caste family, one Naresh and his wife Guddi have been brutally murdered. *(Interruption)* Madam, having read the news of Fatehpur district, particularly a constituency of the Prime Minister, I request the Government to declare Fatehpur district as a sensitive area because of these atrocities on Scheduled Castes and Scheduled Tribes and weaker sections. I request the Government to appoint persons belonging to the Scheduled Castes and Scheduled Tribes and Backward classes as District Magistrate and Police Superintendent so that they can take care of the interests of these people and also induce confidence in these weaker sections that they will be safe and they will be protected. Madam, I am making this special demand because even after three days, no FIR is filed in any police station, and the police is not prepared to

take any complaint from the deceased family. So, this being the case, I feel this area should be declared as a sensitive area, and special protection arrangements should be made to the people of the constituency of the Prime Minister.

THE DEPUTY CHAIRMAN:
Your Special Mention is over?

SHRI H. HANUMANTHAPPA: I am coming to the regular Special Mention.

SHRI V. GOPALSAMY
(Tamil Nadu): What is regular and what is irregular?

SHRI H. HANUMANTHAPPA: I sought the permission of the Chairman.

श्रीमति सत्या बहिन (उत्तर प्रदेश) :
क्या हो रहा है फतेहपुर में, प्रधान मंत्री के क्षेत्र में हरिजनों पर अत्याचार किये जा रहे हैं . . . (व्यवधान)

SHRI V. GOPALSAMY: He has already made his Special Mention. *(Interruptions)*

THE DEPUTY CHAIRMAN:
Just now the House was concerned about sitting MPs. Nobody is concerned over the ex-MPs. One day all of us are going to be "ex". So, let him say something about the ex-MPs.

SHRI H. HANUMANTHAPPA: Thank you, Madam.....

SHRI P. SHIV SHANKER
(Gujarat): Madam, it will be 'ex' which will be permanent.

SHRI H. HANUMANTHAPPA: Madam Deputy Chairman... *(Interruptions)*

SHRI K. G. MAHESWARAPPA
(Karnataka): Madam, just one minute..

THE DEPUTY CHAIRMAN: Now let me restore some order in the House. (*Interruptions*) I understand. Please take your seats. Let him make his submission.

SHRI K. G. MAHESWARAPPA: Madam, without your permission, he has mentioned certain things. I want to draw his attention also to one thing. Let him also say about this. 150 houses of Harijans were burnt in Bellary district, in his own neighbouring district. 150 built-houses and not huts, were burnt in Karnataka. One lady was killed. Are you aware of these things? (*Interruptions*) It happened recently in Bellary district, about 50 KMs from his house. (*Interruptions*) I will take every one of you to that village. (*Interruptions*) Atrocities are committed everywhere. Why do you mention only the Prime Minister's constituency? (*Interruptions*) Everywhere it is taking place. You must be ashamed of saying this. (*Interruptions*) He is a Scheduled Castes' leader. Being a leader of the Scheduled Castes, you forget what is happening elsewhere, and you want to politicise everything.

SHRI H. HANUMANTHAPPA: Madam Deputy Chairman, I want to set the record straight..
(Interruptions)

SHRI K. G. MAHESWARAP-
PA: Atrocities committed every-
where must be condemned.

THE DEPUTY CHAIRMAN: It is not a question of any Member... *(Interruptions)* please. We do not want to politicalise the matter. Atrocities on Harijans and backward classes are very serious. We have discussed this issue in the House many times. Therefore, I would request Members. Anywhere, in any part of the country, if any atrocities are committed against the Harijans, Backward Classes, etc.,

we cry for them. We want the Government to take action. Now, please make your Special Mention about ex-MPs. Nobody bothers about them. *(Interruptions)*

SHRI H. HANUMANTHAPPA: Madam, I want to put the record straight.

THE DEPUTY CHAIRMAN:
There is no need.

SHRI H. HANUMANTHAPPA: Madam, I would only like to point out to Mr. Maheswarappa that I had taken permission. He said that I spoke without permission. I came to your Chamber and I asked for permission. I sought your permission. You gave me permission. Then only, I have gone on record. About the other thing which he talked about, I want to point out to him that I am not the Prime Minister of the country who has taken the responsibility to protect the citizens of this country. (*Interruptions*) When such incidents are taking place in the Prime Minister's constituency, it is his duty to take action.

THE DEPUTY CHAIRMAN: I would request hon. Members not to make it a political issue. (*Interruptions*) Do not make it a political issue. I request Members. (*Interruptions*) When a Harijan is murdered, when a person belonging to the weaker section is murdered, we are sorry for them. As citizens of the country, we are committed to prevent such things. Let us not make it a political issue. Now, Mr. Hanumanthappa, please make your Special Mention.

SHRI H. HANUMANTHAPPA: Let him make me the Prime Minister and see how I behave.